

Excise Rules, 1944 -

(i) G S R 447(E) published in Gazette of India dated the 1st May, 1987 together with an explanatory memorandum regarding exemption to poly-propylene staple fibre and tow and tops from the duty of excise as in excess of amount calculated at the rate of rupees seven per kilogram

(ii) G S R 451(E) published in Gazette of India dated the 4th May 1987 together with an explanatory memorandum regarding exemption to Monoethylene Glycol from the whole of the duty of excise leviable thereon subject to certain conditions specified in the notification [Placed in library See No LT 4450/87]

- (4) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended the 31st December, 1985 [Placed in library See No LT-4451/87]

11.17 hrs.

MOTOR VEHICLES BILL*

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) I beg to move for leave to introduce a Bill to consolidate and amend the law relating to motor vehicles

MR SPEAKER The question is

That leave be granted to introduce a Bill to consolidate and amend the law relating to motor vehicles "

The motion was adopted

SHRI RAJESH PILOT I introduce the Bill

MATTERS UNDER RULE 377

[English]

- (i) **Need to open an Office of Commissioner of Income Tax at Thane or bring Thane area under the jurisdiction of Income-Tax Commissioner, Bombay**

11.18 hrs.

SHRI S G GHOLAP (Thane) Though the Thane district is just adjacent to Greater Bombay it is attached to the office of Income Tax Commissioner at Pune and not to the office of Income-Tax Commissioner at Bombay which is within 35 Kms. This is causing avoidable inconvenience to the income tax payers at Thane district

Thane is very closely linked with Bombay city in several spheres of its activities. Most of the industries in Thane are either controlled by or closely linked with the industries and business in the Greater Bombay city. Thane district houses a very large number of ancillary and subsidiary industries of Greater Bombay. The interaction between the trade, commerce and industry of Greater Bombay and of the various towns in Thane district is so deep that Greater Bombay and Thane constitute more or less a single commercial and industrial zone.

The entire Thane district is very closely connected by rail and road with the Bombay city. Tax payers in the various cities in Thane district can reach Bombay by suburban electric train or bus, in about an hour. They practically lose a day going up to Pune. In fact, the tax payers of Bhayandar, Dahanu, Bassin and Palghar etc. in Thane district which are on the Western Railway have to come to Bombay first, and then proceed to Pune by Central Railway,

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[Shri S.G. Gholap]

if they have to appear before the authorities at Pune

I, therefore, request the Minister of Finance to look into the matter personally, and open an Income-tax Commissioner's office at Thane, or bring Thane area under the jurisdiction of Bombay Income-Tax Commissioner's office

[Translation]

(ii) Need to set up a Unani Research Institute at Bhopal

SHRI K N PRADHAN (Bhopal) Mr Speaker, Sir, the Unani system of medicine is prevalent in many countries and it has been in practice to cure various diseases for centuries together. In our country also, this system is most successful for curing certain diseases. It is a very useful system for a poor country like ours because it is very cheap also.

In the twentieth century, people are more inclined towards Allopathy system as a result of which the Unani system has been greatly neglected. Therefore, it is necessary to pay more attention towards this system also.

As a first step to encourage this system, a good research institute should be established and a college should also be attached to it.

In Bhopal and other parts in that area the Unani system is preferred much. Even today there are able and wise Unani 'hakims' in that area who have no match in diagnosing and curing the diseases. With a view to take benefit of the wisdom of these 'hakims' we should establish the research institute at Bhopal. I hope that Central Government will pay special attention towards it.

(iii) Need to give financial assistance to U.P. Government for formation of Firozabad as a separate district

SHRI GANGA RAM (Firozabad) Mr. Speaker, Sir, it has been recognised in principle that the smaller an administrative unit, the better will be the administrative efficiency. From this point of view it has also been accepted that district units should be smaller ones. There are several districts in Uttar Pradesh which are quite large and density of population is also more than normal. Therefore, it has become necessary in the public interest that these large districts should be reorganised. Agra is also a large district because of its large area and density of population. Therefore, it has become necessary to carve out another district from the present district. In this regard, the proposal to make Firozabad a district is already under consideration of the State Government and as far as I know, top priority has been given to it but due to paucity of funds the State Government has not made announcement to this effect. To provide more facilities to the people and to increase the administrative efficiency, it is necessary to make Firozabad a separate district at the earliest. The Firozabad city has its own importance in the map of our country and it is famous for glass-bangle industry in the country. From this industry, the administration collects a huge amount of revenue as income tax, sales tax and excise duty.

Therefore, I request the Central Government to provide financial assistance to Uttar Pradesh Government for formation of Firozabad as a separate district.

[English]

(iv) Need to set up Thermal Power Project at Rajakkamangalam in Kanyakumari district, Tamil Nadu

SHRI N DENNIS (Nagercoil) Installation of a thermal electricity project at